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CC No.19/20
CNR No. DLCT11-000122-2020
ECIR/19/HQ/2017
DoE v M/s Advantage India & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

17.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Nitesh Rana, Learned SPP for DoE with learned counsel Sh. Ali Khan and Sh. Saurabh Mehta, Assistant Director, IO of the case.
Sh. Tanvir Ahmed Mir, learned counsel for A-1 M/s Advantage India.
A-2 Deepak Talwar with learned counsel Sh. Tanvir Ahmed Mir.
A-3 Jatin Wadhwa with learned counsel Sh. Hitesh Kumar Vats.
A-4 Manish Kumar Garg through VC with learned counsel Sh. Alok Sharma.
A-5 Tarun Kapoor through VC with learned counsel Sh. Laksh Khanna.
A-6 Sanjeev Sharma through VC assisted by Sh. Tanvir Ahmed Mir, learned counsel for A-1 & A-2.
A-7 Raman Kapoor through VC with learned counsels Sh. Jai Sahai Endlaw and Sh. Subhoday Banerjee.
Sh. Ravinder Singh, learned counsel for A-8 M/s Wave Impex (P) Ltd. alongwith Sh. Dinesh Vaid, Director/AR of A-8 M/s Wave Impex (P) Ltd.

Sh. Ravinder Singh, learned counsel for A-8 submits that he has filed his vakalatnama duly signed by the authorized representative of A-8 yesterday online at the email ID of the court. Sh. Nitesh Rana, learned

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SPP for DoE submits that a copy of the vakalatnama may also be supplied to him. Learned counsel for A-8 has been asked to supply the copy of vakalatnama online to Sh. Nitesh Rana, learned SPP for DoE.

The matter is listed for scrutiny of documents and hearing on the bail applications. Reply to the bail applications of A-3 to A-7 was sent by the learned SPP for DoE, online at the official email ID of this court yesterday. However, due to some connectivity issue, the replies could not be perused as the file was not opening in the system. Sh. Tanvir Ahmed Mir, learned counsel for A-1 & A-2 submits that due to closure of the court scrutiny of documents supplied could not done. He seeks some more time for the scrutiny of documents.

In view of the above, let the matter be listed for arguments on pending bail applications of A-3 to A-7 and for scrutiny of documents on **12.10.2020 at 10.30 am. Till next date the interim bail of A3-A7 shall continue.** If the date happens to be the day of physical hearing of the court, then the matter will be taken up in the court itself otherwise, through VC, as the case may be.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUCHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 17.9.2020 (SR)**